

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.3355
TO BE ANSWERED ON 06.12.2016

Coastal Zone Management Authority

3355. SHRI BHOLA SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of Coastal Zone Management Authorities (CZMAs) functioning in the country, State-wise;
- (b) the structure, functioning and performance of CZMAs in the country;
- (c) whether Coastal Zone Authorities are able to curb the ecological and marine pollution in the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

- (a) The Coastal Zone Management Authorities (CZMAs) have been constituted under the Environment (Protection) Act, 1986 for the states namely, Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, Odisha, West Bengal and the Union Territories (UTs) of Lakshadweep, Andaman & Nicobar Islands, Puducherry and Daman & Diu.
- (b) The CZMAs are headed by the Secretary (Environment) of the concerned State/UT with other members including representatives from the line departments of the State/UT, Non-Governmental Organisation and other experts. The CZMAs are mandated with the enforcement and implementation of the Coastal Regulation Zone Notification, 2011.
- (c) & (d) Coastal Zone Authorities have the mandate to enforce the implementation of coastal zone regulations and the State Pollution Control Boards have the powers to control the coastal and estuarine pollution.
